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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

CP. 76/98 in
OA. 547/95

dt. 14-8-98

Between

Smt. B. Vijaya Rani : Petitioner

and

1. Sri N. Satyanandam
Telecom District Engineer
Adilabad Dist.
Adilabad

2. Sri G. Satyanarayana
General Manager
Telecommunications
Warangal

: Respondents

Counsel for the applicant

: S. Ramakrishna Rao
Advocate

Counsel for the respondents

: V. Rajeswara Rao
CGSC

Ceram

Hon. Mr. R. Rangarajan, Member (Admn.)

Hon. Mr. B.S. Jai Parameshwar, Member (Judl.)

Order

Oral order (per Hon. Mr. R. Rangarajan, Member (Admn.)

Heard Sri S. Ramakrishna Rao for the petitioner and
Sri V. Rajeswara Rao for the respondents.

The learned counsel for the applicant submits that
reply has been issued by letter dated 28-7-98. A copy of
which was produced which is taken on record.

In view of the above the CP is closed. No costs.

(B.S. Jai Parameshwar)
Member (Judl.)

14. 8. 98

(R. Rangarajan)
Member (Admn.)

Dated : August 14, 98
Dictated in Open Court

sk

D. R. T. P. P. S.

C.P.76/98
DA.547/95

Copy to :-

1. Sri N.Satyanandam, Telecom District Engineer, Adilabad Dist.
2. Sri G.Satyanarayana, General Manager, Telecommunications, Warangal.
3. One copy to Mr. S.Ramakrishna Rao, Advocate, CAT., Hyd.
4. One copy to Mr.V.Bajeswara Rao, Addl.CGSC., CAT., Hyd.
5. One copy to D.R.(A), CAT., Hyd.
6. One duplicate copy.

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II COURT.

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B. S. JAI PARAMESHWAR :
M(J)

DATED: 14/8/98

ORDER/JUDGMENT

~~M.A.R.A.C.P.NO.~~ 76/98

in
C.A.NO. 547/95

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

CP closed

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLKR

केन्द्रीय व्याधिकारी अधिकार
Central Administrative Tribunal
प्रैष्ण / DESPATCH

24 AUG 1998

Hyderabad Law Court
HYDERABAD BENCH